

Terror activities from Pakistan

†789. SHRI ANIL MADHAV DAVE:

SHRI BALAVANT ALIAS BAL APTE:

SHRI SHREEGOPAL VYAS:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether there has been increase into terrorist activities in the country from Pakistan during the past years;
- (b) if so, the details thereof and reaction of Government thereon;
- (c) whether Government proposes to declare Pakistan as a terrorist State and to prompt other countries also to do so;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether the representation have been received from social organizations/people in this regard; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SHASHI THAROOR): (a) and (b) India has been a victim of terrorist acts emanating from the territory of Pakistan. The Government of India has taken up this issue several times with the Government of Pakistan, including at the highest level and urged it to implement its commitment not to allow territory under its control to be used for terrorism against India in any manner.

(c) to (f) Representations from social organisations and individuals are received by the Government from time to time suggesting action against Pakistan for fomenting terrorism against India, including declaring Pakistan a terrorist State. The Government has consistently highlighted to the international community Pakistan's role in sponsoring terrorism directed against India. In the aftermath of the terrorist attack on Mumbai in November 2008, the External Affairs Minister wrote to his counterparts in all countries forwarding a detailed dossier on the terrorist attack on Mumbai with evidence incriminating elements in Pakistan. Detailed briefings for all resident Heads of Missions based in India were organised in the Ministry of External Affairs. Our Heads of Missions abroad similarly briefed their Governments of accreditation. As a consequence of major diplomatic steps taken bilaterally and internationally, the United Nations Al Qaeda and Taliban Sanctions Committee listed under Security Council Resolution 1267, individuals and entities based in Pakistan, including leaders of Lashkar-e-Tayyiba. The Jamat ud Dawa was also listed as an alias of the LeT. This entails restrictions such as freezing of funds, arms embargo and travel restrictions on the listed organisations/individuals.

†Original notice of the question was received in Hindi.